

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4895

ANSWERED ON:28.04.2008

CHANGES IN CHILD LABOUR LAW

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the various State Governments have sought changes in law dealing with child labourers in view of its future to control the same after nearby two years of implementation;
- (b) if so, the details thereof indicating the changes sought by the States; and
- (c) the response of the Union Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): The Child Labour (Prohibition & Regulation) Act, 1986 had come into effect way back in 1986. Suggestions for amendments/changes in the Act are received form time to time from various quarters including State Governments. Some of these suggestions include increasing of penalty, power for search and seizure under the Act, inclusion of agriculture as hazardous work and giving power to Executive Magistrates to adjudicate offences under the Child Labour Act. Accordingly Government has set up a Working Group to examine these suggestions.